

**Petitions for Divorce**

**981. Dr. L. M. Singhvi:** Will the Minister of Law be pleased to state:

(a) the total number of petitions instituted with the prayer for divorce under the Hindu Marriage Act since it came into force; and

(b) the number of divorces granted, number of cases or appeals pending and the number of cases in which the prayer for divorce was rejected?

**The Minister of Law (Shri A. K. Sen):** (a) and (b). The subject matter of marriage and divorce being in the concurrent field of legislation, the administration of the Hindu Marriage Act, 1955 rests with the State Governments and with the Union Territory Administrations and they are not required to supply to the Central Government any statistics in relation to divorce etc. The information sought for is being collected and will be placed on the Table of the House as soon as practicable.

**Central Reserve Police**

**982. Shri U. M. Trivedi:** Will the Minister of Home Affairs be pleased to state:

(a) the places other than Neemuch where the Central Reserve Police is stationed and why; and

(b) how many Deputy Inspector-Generals are in charge of the several battalions and why they are not stationed at Neemuch?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):**

(a) For administrative and operational reasons, the headquarters of Central Reserve Police Battalions have been located at Ajmer, Bharatpur, Rampur, Deoli and Mokameh Ghat.

(b) There are two Deputy Inspectors General in the Central Reserve Police. For administrative convenience, their headquarters are at Ajmer and New Delhi.

**Ban on Foreign Publications**

**983. Shri Surendranath Dwivedy:** Will the Minister of Home Affairs be pleased to state:

(a) whether any ban has been imposed on the entry of publications or documents of any foreign countries into India or the State of Pondicherry;

(b) if so, the names of such countries and the type of literature which are prohibited; and

(c) the reasons therefor?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):**

(a) to (c). Notifications have been issued from time to time under the Sea Customs Act, 1878, prohibiting the entry into India from any country of publications, documents, etc. which, are scurrilous, grossly indecent or obscene or which question the frontiers or the territorial integrity of India or which are likely to undermine the friendly relations of India with foreign States or which are otherwise considered objectionable.

**Women Employees of Bhilai Steel Plant**

**984. Shri Daji:** Will the Minister of Steel and Heavy Industries be pleased to state the number of women employees working in Horticulture and Road Division Sections of the Bhilai Steel Plant as work-charged employees and what wages they get?

**The Minister of Steel and Heavy Industries (Shri C. Subramaniam):** The number of workcharged women employees working in Horticulture and Road Divisions of Bhilai Steel Project is 111 and 91 respectively. They get a consolidated pay of Rs. 48/- per month.

**Distribution of Passenger Fare Tax to States**

**985. Shri Maheswar Naik:** Will the Minister of Finance be pleased to state: